

GAHC010086952023



**THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

Case No. : PIL(Suo Moto)/2/2023

IN RE- PLIGHT OF CHILDREN IN TEMPORARY SHELTER HOMES
X

VERSUS

THE STATE OF ASSAM AND ANR.
X

2:THE MEMBER SECRETARY
THE ASSAM STATE LEGAL SERVICES AUTHORIT

Advocate for the Petitioner : MR. B D KONWAR SR. ADV. (AMICUS CURIAE)

Advocate for the Respondent : MR. D NATH (SR. GOVT. ADVOCATE, ASSAM)

**BEFORE
HONOURABLE THE CHIEF JUSTICE
HONOURABLE MR. JUSTICE SUMAN SHYAM**

ORDER

01.05.2024

(Vijay Bishnoi, CJ)

An affidavit is filed on behalf of the Member Secretary of the Assam State Legal Services Authority along with the data collected by the respective District Legal Services Authorities regarding the condition of the Children Homes situated in the State of Assam. In the said reports submitted by the respective District Legal

Services Authorities the facilities available with the Shelter Homes for the children, elderly people and other category persons have been mentioned along with the deficiencies.

The counsel for the State of Assam may file affidavit detailing out the measures which the State Government has taken or proposed to take to cure the deficiencies pointed by the District Legal Services Authorities in respect of the Shelter Homes of different categories.

It is submitted by the learned counsel appearing for the respondent State of Assam that on identical issues PIL No.60/2019 and PIL(Suo Moto) No.1/2018 are pending consideration before this Court.

In view of the above, we deem it appropriate to grant time to the counsel for the respondents to submit his response to the affidavit filed on behalf of the Member Secretary, Assam State Legal Services Authority by the next date of hearing.

List along with PIL No.60/2019 and PIL(Suo Moto) No.1/2018.

JUDGE

CHIEF JUSTICE

Comparing Assistant